

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

1. C.P. (IB)/17(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **13.01.2023**

Name of the Parties: Jungheinrich Lift Truck India Privatelimited
Vs
Future Supply Chain Solutions Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Ninad Sahasrabuddhe, Ld. Counsel for the Operational Creditor present. Ms. Krishna Barauh, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that the matter against the same Corporate Debtor has already been admitted and CIRP is already initiated by Court Room No. 3 in CP No. 96 of 2022 vide order dated 05.01.2023.
3. In view of the admission against the same Corporate Debtor nothing survives in this Petition, hence C.P. 17 (IB)/2023 is **dismissed as infructuous.**
4. However, the Petitioner is at liberty to approach the IRP with their claim as per law.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)